

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

In continuation of S.O. No. 01/2020 dated 14th March, 2020 which has been circulated to the Hon'ble Member transferred to Chennai Bench, it is provided that since Infrastructure as also Human Resources is lacking and raising of the same is likely to consume not less than two months, all filings in respect of Chennai Bench Jurisdiction shall be done at the Principal Bench at New Delhi even after 18th March, 2020 i.e. the date of constitution of the Chennai Bench, till the Bench at Chennai is expected to become functional in all probability in the month of June, 2020.

By the order of Hon'ble Acting Chairperson
-sd/-
Registrar